(c) The training of Civil Servants at various Academies will be restructured to include optimum use of the digital learning platform of iGOT.

Constitution Amendment Bill for reservation in promotions

†595. SHRI NEERAJ DANGI: Will the PRIME MINISTER be pleased to state:

 (a) whether it is a fact that Constitution Amendment Bill regarding reservations in promotion in Government jobs has been passed in Rajya Sabha, the details of the Bill passed on the Table of the House;

(b) whether this Bill was presented after 17th December, 2012 to get it passed in Lok Sabha, if so, the time-line of the same, if not, the reasons therefor; and

(c) whether Government plans to present and pass Constitution Amendment Bill in Lok Sabha regarding reservation in promotion in Government jobs, if so, by when and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) and (b) Yes, Sir. In order to provide impediment-free reservation to Scheduled Castes (SCs) and Scheduled Tribes (STs) in promotion, the Constitution (117th Amendment) Bill was introduced in the Rajya Sabha and was passed by it on 17.12.2012.

The Bill, *inter alia*, provided that the Scheduled Castes and the Scheduled Tribes notified under Article 341 and Article 342, respectively, shall be deemed to be backward and nothing in this article or in Article 335 shall prevent the State from making any provision for reservation in matters of promotion, with consequential seniority, to any class or classes of posts in the services under the State in favour of the SCs and STs to the extent of the percentage of reservation provided to the SCs and STs in the services of the State."

The Bill, however, could not be considered in the 15th Lok Sabha and lapsed on its dissolution.

(c) There is no proposal presently under consideration to present any Constitution Amendment Bill regarding reservation in promotion in Government service. In this regard, four Amendments i.e., 77th, 81st, 82nd and 85th have been made in the

†Original notice of the question was received in Hindi.

Constitution to strengthen the position of SCs/STs in Government jobs/services. Further, *vide* Order dated 26.9.2018, in the SLP No. 30621/2011, titled '*Jarnail Singh & Others vs. Lachhmi Narain Gupta & Ors'*, Hon'ble Supreme Court held that the conclusion in Nagaraj case that the State has to collect quantifiable data showing backwardness of the SCs and STs is contrary to the nine-judge Bench Judgment in Indira Sawhney Vs Union of India and held it invalid to that extent. Presently the matter regarding reservation in promotion is sub judice before the Hon'ble Supreme Court.

Constitution Amendment Bill for Economically Weaker Sections

†596. SHRI NEERAJ DANGI: Will the PRIME MINISTER be pleased to state:

(a) the time period in which the Constitution Amendment Bill, related to reservation in Government jobs for Economically Weaker Sections, passed in Lok Sabha and Rajya Sabha, the details thereof;

(b) whether Government is considering to pass the 117th Constitution Amendment Bill in Lok Sabha related to reservation in promotion in Government jobs in the same fast track manner as it was done in Constitution Amendment Bill related to Economically Weaker Sections; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) The Constitution (One Hundred and Twenty-Fourth Amendment) Bill, 2019 was introduced by the Government in the Lok Sabha on 08.01.2019 and was passed by the Lok Sabha 08.01.2019. Thereafter, the Bill was introduced in Rajya Sabha on 08.01.2019 and passed by the Rajya Sabha on 09.01.2019.

(b) and (c) In order to provide impediment-free reservation to Scheduled Castes (SCs) and Scheduled Tribes (STs) in promotion, the Constitution (117th Amendment) Bill was introduced in the Rajya Sabha and was passed on 17.12.2012.

The Bill, however, could not be considered in the 15th Lok Sabha and lapsed on its dissolution.

[†]Original notice of the question was received in Hindi.